

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 17**  
**CP (CAA) No.41/BB/2023**

**IN THE MATTER OF:**

M/s. Dichtomatik India Pvt. Ltd.	...	Petitioner
Vs.		
----	...	Respondent

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 27.03.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John, Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to order dated 15.02.2024, reports are still awaited from the statutory authorities except from the Income Tax Dept. Therefore, further two weeks' time is granted to the statutory authorities to file their reports and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
3. List the matter on **02.05.2024**.

Sd/-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

Sd/-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**